# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2602 TO BE ANSWERED ON 14.03.2016

## **RIGHTS OF MINING WORKERS**

#### 2602. SHRI P. KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Ministry has formulated any policies to protect rights of the mining workers and if so, the details thereof;
- (b)the details of legal rights of the aggrieved mining workers which they can use in the case of any eventualities while engaged in mining;
- (c)the details of health hazards posed to marble mining workers in the country, and the action taken by the Government to provide safety nets to the marble mining workers; and
- (d)the details of action taken by the Government against the erring mining companies for not protecting rights of the mining workers?

## ANSWER

# MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): Mining is considered as hazardous work. To protect the safety and health of workers working in mines, Government of India had enacted the Mines Act, 1952 and rules and regulations made there-under. Adequate provisions for safety and health of persons employed in mines are made in the, Mines Act, 1952; Mines Rules, 1955; Coal Mines Regulations, 1957; Metalliferous Mines Regulations, 1961 and Oil Mines Regulations, 1984. The Mine management is required to comply with such provisions in their mines to ensure safety and health of their workers. Mining workers, in case of eventualities, can use all these rules and regulations to redress their grievances. DGMS, on its part, makes every effort to ensure strict compliance of such provisions by mine management.

(c): Occupational diseases generally reduce longevity of human being. Under Section 25 of the Mines Act, 1952 read with recommendations of 10<sup>th</sup> Conference on Safety in Mines, the following diseases have been notified as diseases due to mining:

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- 1. Silicosis
- 2. Pneumoconiosis
- 3. Manganese Poisoning Nervous type
- 4. Asbestosis
- 5. Cancer of lung or the stomach or the pleura and peritoneum (i.e. mesothelioma)
- 6. Noise Induced Hearing Loss
- 7. Contact Dermatitis caused by direct contact with chemical
- 8. Pathological manifestations due to radium or radioactive substances

Adequate provisions for safety and health of persons employed in marble mines are made in the Mines Act, 1952; Mines Rules, 1955; Metalliferous Mines Regulations, 1961. Among these notified diseases, Silicosis is generally more prone to workers working in marble mines. Silicosis, by nature an air-borne dust disease, can affect the marble miners due to their nature of job. To address it, adequate provisions regarding precautions to be taken to control the air-borne dust in marble mines including wet drilling, dust monitoring, provisions of dust mask, dust respirator, personal dust samplers, dust sampling have been made in the Metalliferous Mines Regulations.

The mine management, under the provisions of the Mines Act, 1952 is required to report to DGMS the cases of occupational diseases at their respective mines in a specific pro-forma. The Mine management is required to comply with such provisions in their mines. The compliances of such provisions are checked during the course of inspections and enquiries made by officers of DGMS and suitable measures such as notices, prohibitory orders are issued to ensure the compliance.

DGMS makes every effort to ensure strict compliance of such (d): provisions of the Mines Act, 1952 and rules and regulations made there under by the mine management. To see that the mine management carries out the mining operations in accordance with the legal provisions to ensure safety of mining workers, officers of DGMS make periodic inspections of all types of mines, irrespective of ownership types of the mines. During inspection of mines, if the workings or the environment are found to be unsafe and dangerous from the point of view of safety of workers; violation letters, notices or prohibitory orders are immediately issued to the management to take necessary steps for improvement. Unless the conditions improve for redeployment of persons as recorded through inspections, the orders are not vacated and persons are not allowed to be deployed in such dangerous conditions. DGMS after proper enquiry also launches prosecutions against the mines which violate the rules and regulations of Mines Act, 1952. The number of inspection/enquiries made during last three years and current year in India is given below:

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Numbe	r of Inspe	ections an	d Enqui	iries mad	e by DG	GMS durii	ng 2013	6-2016*
Year		Inspec	tions			Enqu	iries	
-	Coal	Metal	Oil	Total	Coal	Metal	Oil	Total
2013	4038	3898	329	8265	890	449	60	1399
2014	4664	4694	588	9946	1035	540	111	1686
2015	6047	5889	786	12722	1280	653	36	1969
2016*	464	455	63	982	90	66	8	164

\*: provisional (as on 31.01.2016)

The number of improvement notices & prohibitory orders issued by DGMS during last three years and current year is given below:-

Number of Improvement Notices and Prohibitory Orders issued by DGMS during 2013-2016\*

	Coal N	lines	Non-Coa	l Mines
Year	Notices Issued	Orders Issued	Notices Issued	Orders Issued
2013	108	42	224	473
2014	127	46	449	670
2015	106	42	88	113
2016*	8	1	15	13

\*: provisional (as on 31.01.2016)

The number of prosecution launched by DGMS against the public and private sector companies during last three years and current year is given below:

Number of prosecutions launched by DGMS during 2013-2016*					
Year	Public Sector	Private Sector	Total		
2013	14	82	96		
2014	13	20	33		
2015	10	16	26		
2016*	0	0	0		

\*: provisional (as on 31.01.2016)